

and Minutes of the Estimates Committee:—

- (i) Eighty-seventh Report of the Estimates Committee on the Ministry of Home Affairs—Union Territory of Andaman and Nicobar Islands.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

12.2½ hrs.

CONSTITUTION (THIRTY-SECOND) AMENDMENT BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI DARBARA SINGH (Hoshiarpur): I beg to move:

“That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India.”

MR. SPEAKER: The question is:

“That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India.”

The motion was adopted.

12.03 hrs.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI LILADHAR KOTOKI (Nowgong): I beg to move:

“That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963.”

MR. SPEAKER: The question is:

“That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Code of Civil Procedure, 1908, and the Limitation Act, 1963.”

The motion was adopted.

12.3½ hrs.

URBAN LAND (CEILING AND REGULATION) BILL*

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move for leave to introduce the Bill to provide for the imposition of a ceiling on vacant land in urban agglomerations, for the acquisition of such land in excess of the ceiling limit, to regulate the construction of buildings on such land and for matters connected therewith, with a view to preventing the concentration of urban land in the hands of a few persons and speculation and profiteering therein and with a view to bringing about an equitable distribution of land in urban agglomerations to subserve the common good.

MR. SPEAKER: The question is:

“That leave be granted to introduce the Bill to provide for the imposition of a ceiling on vacant land in urban agglomerations, for the acquisition of such land in excess of the ceiling limit, to regulate the

[Mr. Speaker]
construction of buildings on such land and for matters connected therewith, with a view to preventing the concentration of urban land in the hands of a few persons and speculation and profiteering therein and with a view to bringing about an equitable distribution of land in urban agglomerations to subserve the common good."

The motion was adopted.

SHRI K. RAGHU RAMAIAH: I introduce* the Bill.

SHRI S. M. BANERJEE (Kanpur): Sir, I would request you to kindly consider taking up the Item No. 23 of the agenda for discussion. It is a very lengthy Bill. We need not worry about the amendments now. This Bill was introduced only yesterday.

MR. SPEAKER: You can give the amendment by one O'clock.

SHRI DINEN BHATTACHARYYA (Serampore): In many cases when the Bill comes and we give amendments on the same day they are not accepted. Now, you say that we can give the amendments just now.

SHRI S. M. BANERJEE: The second Bill can be discussed and disposed of. I am talking about the third one. We want to put certain amendments because yesterday the Minister said that it was not possible for them to send it to the Select Committee. What I feel is that this Bill should be discussed tomorrow.

MR. SPEAKER: It is not that this Bill was put down on the agenda only today but it was there on the advance list of 23rd and so, you had the time to give amendments. You cannot disturb the order of the agenda. You can give your amendments upto 2 O'clock but it is very difficult to change the order.

SHRI DINEN BHATTACHARYYA: Will all these Bills be taken up together or separately?

MR. SPEAKER: Separately.

SHRI S. M. BANERJEE: I think, it is better if we give the amendments by 4 O'clock.

MR. SPEAKER: Let us have it by 3 O'clock.

SHRI INDRAJIT GUPTA (Alipur): The sugar price discussion is to be taken up at 6 p.m. or as soon as the preceding items of business are disposed of. So, we can arrange the business. Two Bills can be disposed of and then we can have discussion on sugarcane price.

SHRI K. RAGHU RAMAIAH: These Bills have to go to the Rajya Sabha and we are short of time. Therefore, there is no question of postponing the Bill.

12.10 hrs.

STATUTORY RESOLUTION RE. DISAPPROVAL OF PRESS COUNCIL (REPEAL) ORDINANCE, 1975 AND PRESS COUNCIL (REPEAL) BILL

MR. SPEAKER: Mr. Sequeira.

SHRI ERASMO DE SEQUEIRA (Marmagoa): I beg to move:

"This House disapproves of the Press Council (Repeal) Ordinance, 1975 (Ordinance No. 26 of 1975) promulgated by the President on the 8th December, 1975."

Sir, we have before us here an almost text-book example of an instance where I submit, in a democratic society ordinances should not be enacted

There was a Press Commission which deliberated for long and in detail, and suggested the creation of a Press Council. Government considered this suggestion; and having considered it, came forward with a Bill. Parliament deliberated on this Bill and passed it. The Press Council was not an institution lightly created

*Introduced with the recommendation of the President.